



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 12th November, 2018**

SRO 497.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoints Mr. Mohammad Afzal Mirza, (KAS) Sub Divisional Magistrate Mendhar to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Mankote, Mandhar and Balakote of District Poonch.

By order of the Government of Jammu and Kashmir.

Sd/-

**(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department**

No: - Rev/LB/04/2017

Dated: -12-11-2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Poonch.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/ Srinagar for publication in the Govt.Gazette.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

(Mushaq Ahmad)

**Under Secretary to Government
Revenue Department**